

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Cr1.M.P.No.25600/2013 In Petition(s) for Special Leave to Appeal (Cr1)...
2013

(CRLMP.NO(s).25600)

(From the judgement and order dated 08/10/2013 in CRLA No.582/1989 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

LUXMI NARAIN SHUKLA & ANR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from surrendering and office report)

Date: 17/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
(IN CHAMBERS)

For Petitioner(s) Ms.Kawaljit Kochar, Adv.
Mr. Bhargava V. Desai, Adv.
Mr.Shreyas Mehrotra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The application for exemption from surrendering qua petitioner
No.1 is allowed and he is exempted from surrendering.

The application for exemption from surrendering qua petitioner
No.2 is dismissed and he is allowed eight weeks' time to surrender and to
file proof thereof.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Assistant Registrar